

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Alchemist Asset Reconstruction Company Ltd
Vs
VME Properties Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/85(CHE)/2021

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1538(CHE)/2024

ORDER

Present: Ld. Counsel Shri. Harsh Jadon for the Applicant / SRA.

This application has been filed seeking substitution of the SRA in IA/443/2023.

Heard and perused.

This Tribunal vide an order dated 02.07.2024 had recorded that till date steps not taken by the SRA in terms of the order dated 05.04.2024. The application was accordingly listed on 05.08.2024.

Since the application has been filed, we allow the application in terms of the order dated 05.04.2024. Amended memo of parties be taken on record.

IA(IBC)/1538(CHE)/2024 is **disposed of**.

List the application IA/443/2023 for hearing on **05.08.2024**.

Amended memo of parties be attached with the IA/443/2023.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)